

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 389/TT/2019

- Subject** : Revision of transmission tariff of the 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff of the 2019-24 tariff period for Combined Asset: (1) 400/220 kV Damoh Sub-station along with bays and 400 kV, 63 MVAR Bus Reactor along with associated 400 kV bay at Damoh Sub-station; (2) 400/220 kV, 315 MVA ICT-I at Damoh Sub-station along with bays and 400/220 kV, 315 MVA ICT-II along with associated 400 kV and 220 kV bays at Damoh Sub-station under WRSS-IV Transmission System in Western Region
- Date of Hearing** : 20.4.2021
- Coram** : Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Madhya Pradesh Power Management Company Ltd. (MPPMCL) & 12 Others
- Parties Present** : Shri S.S. Raju, PGCIL
Shri B. Dash, PGCIL
Shri V.P. Rastogi, PGCIL
Shri A.K. Verma, PGCIL
Shri D.K. Biswal, PGCIL
Shri Anindya Kumar Khare, MPPMCL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner has made the following submissions:
- a. Instant petition has been filed for revision of transmission tariff of 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of the 2014-19 tariff period and determination of tariff of the 2019-24 tariff period for the Combined Asset: (1) 400/220 kV Damoh Sub-station along with bays and 400 kV, 63 MVAR Bus Reactor along with associated 400 kV bay at Damoh Sub-station; (2) 400/220 kV, 315 MVA ICT-I at Damoh Sub-station along with bays and 400/220 kV, 315 MVA ICT-II along with associated 400 kV and 220 kV bays at Damoh Sub-station under WRSS-IV Transmission System in Western Region:



- b. As per the directions of the Commission vide order dated 18.1.2019 in Petition No. 121/2007, revision of tariff for the instant asset has been claimed with regard to interest on loan and maintenance of spares for working capital;
 - c. The trued up tariff of the 2014-19 tariff period and tariff for the 2019-24 tariff period is claimed based on the capital cost admitted vide order dated 22.1.2016 in Petition No. 365/TT/2014;
 - d. No Additional Capital Expenditure is claimed in the 2014-19 and 2019-24 tariff periods; and
 - e. The additional information sought through Technical Validation letter was filed vide affidavit dated 3.8.2020. Rejoinder to the reply of MPPMCL dated 17.1.2020 has been filed vide affidavit dated 28.7.2020.
3. The representative of MPPMCL submitted that the reply filed by MPPMCL in the matter may be considered.
 4. After hearing the parties, the Commission reserved the order in the matter.

By order of the Commission

Sd/-
(V. Sreenivas)
Deputy Chief (Law)

